Malpractices and Mismanagement in Aluminium Corporation of India Limited

*140. SHRI MONORANJAN ROY: SHRI KALYAN ROY: SHRI N. H. KUMBHARE: SHRI L. MAHAPATRO:

Will the Minister of LAW, JUSTICE AND COM¹ E FAIRS be pleased to state:

- (a) whether Government have received representations regarding various malpractices by M/'s. Aluminium Corporation of India Limited, Asansol, which belongs to one of the Monopoly Houses;
 - (b) if so, the details thereof;
- (c) whether any enquiry has been made; if so, when;
- (d) whether inspection under the Company Act has been ordered; and
- (e) if so, the date of the institution of the enquiry and by when it is likely to be completed?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. GOKHALE): (a) and (b) The following allegai'i 's against the company have been brought to the notice of the Government:

- (1) Declaration of lock out with a notice to the Government demanding various concessions:
- (2) C -:;,ligation from reserve and surplus of Ps. 67-5 lacs in the year 1971-72 when tie company was running at a loss;
 - (3) Issue of bonus shares by the company.
- (c) An investigation under Section 15 of Industries (Development and Regulation) Act, 1951 was ordered on 18th May, 1974.
 - (d) Yes, Sir.
- (e) The Inspection under section 209 (4) of the Companies Act, 1956 was ordered on 20-9-1974. The work is expected to be completed soon.

Construction of Foot-Bridge in Kangra Valley

- *141. SHRI BEZAWADAPAPIREDDI: Will the Minister of RAILWAYS be pleased to state :
- (a) whether Government propose to construct another overhead foot-bridge

at the Chainage point No. 6100 at the Kangra Valley Railway Realignment Project;

- (b) if so, what are the details thereof; and
- (e) by when the bridge is likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c) The proposal to provide foot-overbridge in Chainage 6100' on the realignment of Kangra Valley Railway line, is under examination and no decision has been taken as yet. It is, therefore, too early to say if and when it will be completed.

Petitions under Article 226 of the Constitution of India

*142. SHRI K. N. DHULAP: SHRI S. W. DHABE: PROF. N. M. KAMBLE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of Writ Petitions under Article 226 of the Constitution of India which are pending in various High Courts in the country; and
- (b) whether Government propose to constitute special Benches for speedy disposal of the petitions?

THE MINISTER OF LAW, JUSTICE i AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) The information is being collected and will be laid on the Table of the 1 louse.

(b) The Chief Justice of each High Court frequently reviews the pendency of cases and constitutes special benches from time to time for speedy disposal of petitions requiring priority in consideration.

Wagon Industry

•143. SHRI LOKANATH MISRA: SHRI K. P. SINGH DEO: SHRI M. P. VARMA: SHRI SITARAM SINGH:

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that orders for the • supply of 12,000 wagons, tenders for wti